

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:865
ANSWERED ON:02.03.2010
LAND UNDER NICOBARIS TRIBALS
Ghatowar Shri Paban Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the land under occupation of the Nicobaris tribals are notified as tribal land;
- (b) if so, the details thereof;
- (c) whether the Government has issued any notification in this regard; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) and (b): No, Madam. However, under Sub-Section (1) of Section (3) of Andaman and Nicobar Islands (protection of Aboriginal Tribes), Regulation, 1956, areas predominantly inhabited by the aboriginal tribes, including Nicobaris Tribals may be declared as reserve areas.

(c) and (d): Yes, Madam. Following notifications have been issued:

(i) Andaman and Nicobar Islands (Protection of Aboriginal Tribes), Regulation, 1956 was published in the Gazette of Extra-ordinary part II, Section I dated 14-05-1956.

(ii) Notification No.3 dated 02-04-1957 published in the Andaman and Nicobar Gazette declaring some areas as reserve areas Under the above mentioned Regulation.

(iii) Notification No.3 dated 05-04-1967 published in the Andaman and Nicobar Gazette. Forests lands specified in the notification were declared as protected forests without abridging or affecting any existing rights of any individual or communities.